

(c) and (d) Yes, Sir. In the successive Five Year Plans emphasis was laid on creation of storages across rivers in order to utilise the available water for irrigation and other purposes. The respective State Governments have planned for major, medium and minor irrigation projects to utilise the waters of these rivers. The Brahmaputra Board has also undertaken investigations for preparation of detailed project reports for the identified multi-purpose projects in the rivers flowing in the North-Eastern States.

Indian Council of World Affairs

6099. SHRI KISHAN SINGH SANGWAN: Will the PRIME MINISTER be pleased to state :

(a) whether several complaint were received against the present management of Indian Council of World Affairs, New Delhi;

(b) if so, the details thereof;

(c) the action taken against the guilty official; and

(d) the steps taken to revitalise this organisation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (d) From time to time, Government have received complaints about the unsatisfactory functioning of the Indian Council of World Affairs which included non-payment of Dearness Allowance, Additional Dearness Allowance to its employees, deterioration of the Sapru House Library etc. Government has been urging the President of the ICWA to take steps for constituting a high-powered supervisory/advisory committee with a view to reviewing the whole gamut of the functioning of the Council and to suggest improvements to be brought about. The President of the Council, however, has not taken any concrete steps in this regard.

2. In 1990, Government promulgated the Indian Council of World Affairs Ordinance. On the basis of the Ordinance, the ICWA was declared as an institution of national importance. The Ordinance also provided for its incorporation and matters connected therewith. In terms of constitutional provisions for replacement of this Ordinance, the Indian Council of World Affairs Bill, 1990 was introduced in the Rajya Sabha on 10th August, 1990 and passed by that House on 5th September, 1990. The Lok Sabha, however, could not take up for consideration and passing the same bill before it adjourned sine die on 7th September, 1990. On 10th September, 1990 a Single Judge order of the Punjab and Haryana High Court had declared the provisions of the ICWA Ordinance 1990 ultra vires the Constitution of India, beyond the legislative competence of Parliament as well as violative of Article 14, Right of Equality, and Article 19(i)(a) and 19(i)(c), Right to Freedom of Association. As a result of this Single Judge order of the Punjab and Haryana High Court, the Council was restored to its earlier management.

3. The Indian Council of World Affairs is an autonomous body registered with the Registrar of Societies under the Societies Registration Act, 1860. As such, Government have no direct or indirect administrative control over the functioning of the Council. The Ministry of External Affairs has not given any financial assistance to the Council since 1985. Given the importance of the ICWA and the historical role played by this institution, however, Government is committed to assisting in the revitalisation of this institution.

Irrigation Projects in Maharashtra

6100. SHRI ABHAYSINH S. BHONSLE: Will the PRIME MINISTER be pleased to state :

(a) whether some projects under the National Water Management are under implementation in the State of Maharashtra at present; and

(b) if so, the details thereof alongwith the date of implementation, cost of the projects and the area of land likely to be irrigated after the completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) No, Sir. A Maharashtra Induction Training Programme was, however, taken up under National Water Management Project (NWMP) to impart an adequate irrigation engineering background to all the class I & II graduate civil engineering officers of Maharashtra Irrigation Department during their probation period, NWMP has closed on 31.3.95.

(b) Does not arise.

Irrigation Projects in Karnataka

6101. SHRI A. VENKATESH NAIK: Will the PRIME MINISTER be pleased to state :

(a) the details of the projects which are being implemented in Karnataka under the National Water Management;

(b) since when these projects are being implemented;

(c) the estimated cost of each project and progress made by the State in this regard; and

(d) the total land in hectares likely to be irrigated after the implementation of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (d) The World Bank assisted National Water Management Project (NWMP) had closed on March 31, 1995. Thirty projects of Karnataka State were taken up for implementation under NWMP. Sixteen projects were completed at closure. The details are given in the attached statement.